

**Strikes in Public Sector Undertakings  
and Mandays Lost**

5180. SHRI BHADRESWAR TANTI :  
Will the Minister of INDUSTRY be  
pleased to state :

(a) whether there were any strikes and  
labour disputes in different public sector  
undertakings in 1986-87 and 1987-88 upto  
date; and

(b) if so, the number of mandays lost in  
these undertakings as a result thereof ?

THE MINISTER OF INDUSTRY  
(SHRI J. VENGAL RAO) : (a) and (b).  
Yes, Sir. Calendar year-wise information as  
available about strikes/lockouts and man-  
days lost is as under :

	1986	1987
	(Provisional)	
No. of strikes/ lockouts	389	443
Loss of Mandays	2,571,830	3,173,433

**Indo German Collaborations**

5181. SHRI S.B. SIDNAL : Will the  
Minister of INDUSTRY be pleased to state :

(a) whether a survey of 130 Indo-  
German collaborations has shown that these  
projects earned more foreign exchange in  
India than they spent on imports;

(b) if so, whether 1985-86 Indo-  
German Collaborations were responsible for  
total foreign exchange outflow of Rs. 7.11  
crores;

(c) if so, the other main features of the  
survey report of the Indo-German Collabora-  
tions; and

(d) to what extent India has improved  
foreign exchange earnings ?

THE MINISTER OF INDUSTRY  
(SHRI J. VENGAL RAO) : (a) to (d).  
Government has conducted no such survey

in respect of Indo-German joint ventures in  
India. It is learnt that some private organiza-  
tion has carried out a survey for some of the  
joint ventures between Indian and German  
companies.

**Polish offer to develop Coal Industry**

5182. SHRI V. KRISHNA RAO :  
SHRI G.S. BASAVARAJU :  
SHRI SANAT KUMAR  
MANDAL :

Will the Minister of ENERGY be  
pleased to state :

(a) whether Poland has offered fresh  
collaboration proposals to develop the coal  
industry in India;

(b) if so, the extent to which these fresh  
proposals have been accepted by India; and

(c) to what extent it will be beneficial ?

THE MINISTER OF STATE IN THE  
DEPARTMENT OF COAL IN THE MINIS-  
TRY OF ENERGY (SHRI C. K. JAFFER  
SHARIEF) : (a) In the last meeting of the  
Indo-Polish Joint Commission held at Warsaw  
in October, 1987, Poland offered to help in  
the development of coal mining projects  
including areas such as shaft sinking, mine  
construction, washeries, modernisation of  
rescue stations, mine electronification as well  
as in opencast mining and coal handling  
plants. Poland also expressed willingness to  
enter into collaborations with suitable Indian  
companies for this purpose. It also showed  
interest in the lignite mining-cum-power  
project in Rajasthan and willingness to  
consider Government credit for this regard.

(b) and (c). Specific Polish offers, when  
received, will be given due consideration by  
the Government, taking into account similar  
offers from other sources, if any.

**[Translation]**

**Employees in Departments of Posts  
and Telecommunications in  
Uttar Pradesh**

5183. SHRI ASHKARAN SANKHA-  
WAR : Will the Minister of COMMUNI-  
CATIONS be pleased to state :

(a) the number of employees in Departments of Posts and Telecommunications in Uttar Pradesh suspended or removed from service during the financial year 1987 on account of corruption, inefficiency, late disposal of work, their indecent behaviour and coming office late.

(b) if so, the details thereof;

(c) the number of employees, out of them, reinstated and the reason therefor;

(d) whether Government are aware of the fact that in spite of five-day week, a number of employees do not come to office in time leave the office early in the evening and enjoy one hour lunch instead of half an hour and efficiency has not yet improved; and

(e) if so, the corrective steps proposed by Government ?

THE MINISTER OF ENERGY AND MINISTER OF COMMUNICATIONS (SHRI VASANT SATHE) : (a) *Postal*—57 officials were suspended and 15 were removed from service.

*Telecom*—42 employees were suspended and three removed from service.

(b) *Postal*—Suspended for corruption 9, inefficiency 29, late disposal of work nil, indecent behaviour 19 and coming office late nil.

Removed from service for corruption—15.

*Telecom*—Suspended on account of corruption 16, inefficiency 12, improper behaviour 14, late disposal of work nil and coming office late nil.

Removed from service for submission of false certificates—3.

(c) *Postal*—Suspension of 14 employees were revoked on review. One of the removed officials was reinstated on appeal.

*Telecom*—Suspension has been revoked in 32 cases as disciplinary proceedings have been initiated against them.

(d) *Postal*—No such cases have been reported.

*Telecom*—No such cases have been reported.

(e) *Postal*—Does not arise in view of (d) above.

*Telecom*—Does not arise in view of (d) above.

[English]

#### Use of foreign trade marks

5184. SHRI PARASRAM BHAR-DWAJ : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that many companies are using foreign trade marks, even though they are specifically forbidden to use them;

(b) what is the existing system for monitoring the use of trade marks;

(c) whether any cases of violation of prescribed rules have come to the notice of Government;

(d) if so, the details thereof; and

(e) the action taken/proposed to be taken by Government against the concerned companies ?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO) : (a) to (e). Under the existing law, there is no restriction on the use of foreign trade marks if it does not involve any direct or indirect consideration in foreign exchange. Further, trade marks can be used without registration or before or after the expiry of the registration without the protection afforded by the Trade & Merchandise Marks Act.

While approving foreign collaboration agreements, a condition is laid down that the use of foreign brand names will not be allowed on products meant for internal sales,